

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

9.

**COMP.APPL/ 128(MB)2024
IN CP/925(MB)2020**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **03.05.2024**

NAME OF THE PARTIES:

Rahul Dilip Shah & Ors.
VS.

Katalyst Software Services Limited & Ors.

SECTION: 241(1), 242(4) OF THE COMPANIES ACT, 2013. Rule 11 of NCLT, 2016.

ORDER

COMP.APPL/ 128(MB)2024

1. Mr. Maulik Bhansali i/b Jain Law Partners LLP, Ld. Counsel for the Applicant present. Mr. Chinmay Bhojane i/b Apex Law Partners, Ld. Counsel for the Respondent No.5 & 18 present.
2. This is an application filed by the Applicant under Rule 11 of NCLT, 2016 seeking withdrawal of Restoration Application No. 02 of 2024 in CP-925 of 2020. Permission granted. In view of the above prayer, Restoration Application No. 02 of 2024 is dismissed as withdrawn. Accordingly, COMP.APPL/ 128(MB)2024 is **allowed** to that effect and **disposed of**.

Sd/-

**ANU JAGMOHAN SINGH
Member (Technical)**

Sd/-

**KISHORE VEMULAPALLI
Member (Judicial)**